

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 463/MP/2014
along with IA No. 40/2019**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory Application for bringing on record additional documents).

OP No. 71/2012

Subject : Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dt 30.12.2006 in OP No.1/2006.

Petitioners : APEDCL & ors.

Respondent : GMR Vemagiri Power Generation Limited.

OP No. 72/2012

Subject : Petition under Section 86(1)(f) of the Electricity Act, 2003 for direction to the Respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA.

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEDCL & ors.

Date of Hearing : **17.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties present : Ms. Divya Chaturvedi, Advocate, GVPGL
Mr. Abhishek Nangia, Advocate GVPGL
Shri Saransh Shaw, Advocate, GVPGL
Ms. Anshika Saxena, Advocate, AP Discoms
Ms. Manya Chandok, Advocate, AP Discoms
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Ekssha Kashyap, Advocate, AP Discoms

Record of Proceedings

The matter was taken up through virtual conferencing.



2. At the outset, the learned proxy counsel for the Petitioner GMRVPGL prayed for an adjournment of the hearing on the ground of the non-availability of the Senior Counsel to argue the matter. She also requested that the Commission consider hearing the matter through physical mode, keeping in view the voluminous documents/submissions involved in the matter. This request was accepted by the Commission.

3. Accordingly, the Commission adjourned the hearing of these Petitions. These Petitions will be listed for hearing (through physical mode) on **10.10.2024**

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

